

No. RJ 28/2023

High Court of Karnataka  
Bengaluru  
Date 03.03.2023

**CIRCULAR**

The Hon'ble Division Bench of High Court of Karnataka in MFA No.1189/2023 passed an order dated 20.02.2023 citing the ruling of the Hon'ble Apex Court in ***Gohar Mohammed Vs UPSRTC and others, reported in (2022) SCC Online SC 1769***, and directing the Trial Courts to keep in Fixed Deposit the amount deposited by the Insurer till the orders of release is passed and has observed that the said procedure is not being followed by the Trial Courts. The Hon'ble Chief Justice on perusing the order was pleased to direct the Registry to issue a Circular in this regard.

Therefore, all the Trial Courts/ Motor Accident Claims Tribunals in the State shall invest the amount deposited by the Insurer before them in any Nationalized /Scheduled Bank of choice of the claimants for such period specified by the Court. In the absence of any specific direction, the amount so deposited shall be invested in any one of the Nationalized Banks in a short term deposit where renewal is automatic after expiry of period. The Trial Courts/Motor Accident Claim Tribunals shall scrupulously follow the aforesaid directions.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

**REGISTRAR (JUDICIAL)**

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**To:**

1. The P.A. to Hon'ble The Chief Justice
2. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment) / Registrar (Administration)/ Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).
3. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for information.
4. The Central Project Co-ordinator (CPC), with a request to web-host the circular
5. The Assistant Registrar and Section Officer of DJA-I to circulate the circular to all the Courts/MACT in the State.
6. Office Copy.